

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 335 OF 2019 &
IA NO. 1697 OF 2019

Dated : 30th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Adani Electricity Mumbai Ltd.

Vs.

Vidarbha Industries Power Ltd. & Anr.

... **Appellant(s)**

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Ramji Sirmivasan, Sr. Adv.
Mr. Ramanuj Kumar
Mr. Manpreet Lamba
Ms. Priyal Modi

Counsel for the Respondent (s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. S.Venkatesh
Mr. Nishitha Kumar
Mr. Vikas Maini
Mr. Suhael Buttan
Ms. Lasya Padimi for R-1

ORDER

IA No. 1697 of 2019

(Appln. for exemption from filing certified copy of the impugned order)

The exemption application is rejected.

APPEAL NO. 335 OF 2019

Issue notice to the Respondent other than Respondent No. 1 on the main appeal returnable on 06.11.2019. Dasti, in addition is permitted. Mr. S.Venkatesh takes notice on behalf of Respondent No.1

List the matter on **06.11.2019**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

kt/mkj